

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 10199 of 2018- DB

(Arising out of OIA-VAD-EXCUS-003-APP-197-198-2017-18 dated 10/07/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Sweety Industries

P-43/45, GIDC Industrial Estate
Nadiad, Kheda, Gujarat

.....Appellant

VERSUS

C.C.E. & C.-Anand

Office of the Commissioner, Central Excise, Customs & Service Tax,
Central Excise Building, Nr. Juna Dadar, Behind Old Bus Depot
Anand, Gujarat-388001

.....Respondent

APPEARANCE:

Ms. Padmavati Patil, Advocate for the Appellant

Shri M.G Rayka, Learned Additional Commissioner (AR) for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

DATE OF HEARING: 01.02.2024

DATE OF DECISION:14.02.2024

The appeal is disposed of. For order, see order of date in Excise Appeal No. 11543 of 2016.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**

Arpita